

- (iii) The Indian Police Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 317 in Gazette of India dated the 6th March, 1971.
- (iv) The Indian Administrative Service (Appointment) by Competitive Examination, Amendment Regulations, 1971, published in Notification No. G.S.R. 318 in Gazette of India dated the 6th March, 1971.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 319 in Gazette of India dated the 6th March, 1971.
- (vi) The Indian Police Service (Uniform) Amendment Rules, 1971, published in Notification No. G.S.R. 749 in Gazette of India dated the 22nd May, 1971.
- (vii) The All India Services (Discipline and Appeal) First Amendment Rules, 1971, published in Notification No. G.S.R. 797 in Gazette of India dated the 29th May, 1971.
- (viii) The Indian Police Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 798 in Gazette of India dated the 29th May, 1971. [Placed in Library. See No. LT—421/71]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above. [Placed in Library. See No. LT—422/71]

Textile Committee (Amendment) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : On behalf of Shri L. N. Mishra, I beg to lay on the Table a copy of the Textiles Committee (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of

India dated the 20th March, 1971, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT—423/71].

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I had given notice earlier. May I draw your kind attention to this very big advertisement insertion given in the *Indian Express* by the Hosiery Exporters Corporation, Civil Lines, Ludhiana, which says :

“When no combing facilities for exporters of woollen hosiery

Why special import licences of wool to Monopoly Commission Combers and wool priority licences to some units ?

Is it not wastage of country's hard earned foreign exchange ?”

Will the hon. Minister kindly tell us something about it, because it is alleged that Rs. 40 lakhs have been collected from these people at the time of elections, and that is why these special licences. May I lay this paper on the Table ?

MR. SPEAKER : I am not allowing it. This will not go on record.

SHRI JYOTIRMOY BOSU : ***

President's Proclamation and order in relation to the State of Punjab and Governor's Report

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table :

- (i) A copy of the Proclamation (Hindi and English versions) dated the 15th June, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 944 in Gazette of India dated the 15th June, 1971, under article 356(3) of the Constitution. [Placed in Library. See No. LT—424/71].

(Shri K. C. Pant)

(ii) A copy of the Order (Hindi and English versions) dated the 15th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 945 in Gazette of India dated the 15th June, 1971. [Placed in Library. See No, LT—425/71].

(iii) A copy of the Report (Hindi and English versions) of the Governor of Punjab dated the 13th June, 1971 to the President. [Placed in Library. See No. LT—426/71].

(Delegation of Powers) Bill, 1971 which has been passed by the Rajya Sabha at its sitting held on the 15th June, 1971,"

MYSORE STATE LEGISLATURE
(DELEGATION OF POWERS)
BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : May I ask why it is not in the Order paper ?

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Second Report

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

MESSAGES FROM RAJYA SABHA

SECRETARY : I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No. 2) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 11th June, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Mysore State Legislature

MOTION RE. CONSTITUTION OF
COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES
AND SCHEDULED TRIBES

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE (SHRI K. S. RAMA-
SWAMY) : I beg to move :

"(1) (a) That a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot ;